Sl. No.	High Court	Courts Complexes	Jails
14.	Punjab and Haryana	19	15
15.	Rajasthan	35	33
16.	Sikkim	4	2
17.	Telangana and Andhra Pradesh	22	16
18.	Tripura	2	2
19.	Uttarakhand	22	9
	TOTAL	488	342

Criminal charges on candidates

2149. SHRI B. K. HARIPRASAD: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that 539 winning candidates of General Elections, 2019 analysed by the Association for Democratic Reforms (ADR) survey, as many as 233 MPs or 43 per cent have criminal charges; and

(b) if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD): (a) and (b) The Election Commission has informed that no such data is available with them.

Appointment and transfer of judges

2150. DR. SANJAY SINH: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the details of procedure adopted for appointment of High Court and Supreme Court of India judges/CJs;

(b) the details of collegium recommendations for appointment of High Court and Supreme Court judges/CJs and transfer of High Court judges/CJs received during the last three years;

(c) the details of procedure adopted by the Ministry after receiving such collegium recommendations; and

(d) the details of collegium recommendations regarding appointment of High

Court and Supreme Court judges/CJs and transfer of High Court judges/CJs, pending before the Ministry and the reasons for each such pendency?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD): (a) to (d) The Judges of the Supreme Court are appointed by the President under Article 124 (2) and Judges of the High Courts are appointed under Article 217 (1) and 224 (1) of the Constitution as per the procedure laid down in the Memorandum of Procedure (MoP) prepared in 1998 pursuant to the Supreme Court Judgment of October, 6th, 1993 (Second Judges case) read with the advisory opinion of October, 28th, 1998 (Third Judges case).

Based on the Collegium recommendation the following appointment of Judges have been made in the Supreme Court and High Courts during last three years.

Appointment/Transfer of Judges	2017	2018	2019	Total
Judges appointed in the Supreme Court	05	08	06	19
Judges appointed in the High Courts	115	108	31	254
Appointment of Chief Justices	08	25	05	38
Transfer of Chief Justices	—	03	02	05
Additional Judges made Permanent in High Courts	31	115	31	177
Additional Judges given fresh term	05	02	05	12
Transfer of Judges	05	19	08	32

At present, out of 203 names recommended by High Court Collegiums for appointment as Judges of various High Courts, 35 names have been submitted and pending with the Supreme Court Collegium. Further, 12 names recommended by Supreme Court Collegium have been referred back by the Government to Supreme Court for reconsideration. 8 names deferred by Supreme Court Collegium and 148 proposals including those names reiterated by Supreme Court Collegium are under various stages of processing with the Government, as per the procedure prescribed in the MoP.

In addition to above, two proposals for appointment of High Court Judges as Chief Justices of High Courts are under various stages of processing as per provisions of MoP.